

राज्य/संघ	एककों की संख्या	करोड़ों में मुख्य बकाया राशि
बिहार	981	11.83
उड़ीसा	849	4.10
पश्चिम बंगाल	7826	50.80
मध्य प्रदेश	490	9.75
उत्तर प्रदेश	1301	21.42
गुजरात	878	18.44
महाराष्ट्र	2471	75.72
दादरा और नगर हवेली	3	0.03
गोवा, दमन और दीप	62	1.70
आंध्र प्रदेश	1048	20.99
कर्नाटक	1110	34.01
केरल	697	17.19
तमिलनाडु	1659	34.13
पांडिचेरी	34	0.79
	23848	352.79

भारत के संविधान का अधिकृत हिन्दी  
रूपान्तर

1090. श्री प्यारेलाल खण्डेलवाल :  
श्री हुसमदेव नारायण यादव :

क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत के संविधान का अधिकृत हिन्दी रूपान्तर तैयार हो गया है ; और

(ख) यदि नहीं, तो उसके क्या कारण हैं और इसका प्रकाशन कब किया जायेगा तथा बाजार में बिक्री के लिए कब उपलब्ध कराया जायेगा ?

गृह मंत्रालय में राज्य मंत्री (श्री मोहान रंजन लस्कर) : (क) संविधान का अनुवाद हिन्दी में प्रकाशित हो चुका है परन्तु यह प्राधिकृत अनुवाद नहीं है।

(ख) संविधान का प्राधिकृत हिन्दी पाठ/अधिकृत अनुवाद तैयार कराए जाने से संबंधित पूरा विषय सरकार के विचाराधीन है।

Bills pending with the Central Government for President's assent

1091. SHRI SUKOMAL SEN:  
SHRIMATI KANAK  
MUKHERJEE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Bills passed by the West Bengal Legislative Assembly pending with the Central Government for President's assent; and

(b) the subjects of the Bills and since when for each of the Bills has been pending with the Central Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH):  
(a) and (b) A statement is placed on the Table of the House.

## Statement

As on February 28, 1983, only four West Bengal Bills are pending for the assent of the President. Their details are as under:

S. No.	Name of the Bill	Date of Receipt	Subject of the Bill
1	The West Bengal Land Reforms (Amendment) Bill, 1981.	1-7-1981	The Bill seeks to streamline the land reforms measured in some respects.
2	The Land Acquisition (West Bengal Amendment) Bill, 1981.	26-5-1981	The Bill seeks to amend the definition of the term "Bargadar" and to enhance the rate of compensation payable to Bargadar.
3	The Industrial Disputes (West Bengal Amendment) Bill, 1981.	6-11-1981	The object of the Bill is to amend the Industrial Disputes Act, 1947 in its application to West Bengal in some respects.
4	The West Bengal Mazdoor, Tindal, Loader Godownman and Other Workers (Regulation of Employment and Welfare) Bill, 1981.	26-12-1981	The Bill seeks to provide for regulating the employment of unprotected workers.

**Wage revision for steel workers**

1092. SHRI SUKOMAL SEN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that Government have agreed to negotiate with the steel workers representatives over the issue of wage revision beyond the guidelines set out by Bureau of Public Enterprises in the regard; and

(b) whether the wage revision would be given retrospective effect?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE): (a) The wage agreement in steel industry which came into force from 1st September, 1978, expired on 31st August, 1982. Revised wage agreement is under discussion in the National Joint Committee for the steel industry, which includes representative of trade unions and steel plants. The Government does not negotiate wage revision with steel workers representatives.

(b) This will be decided by the Government at the appropriate time.

**Victimisation of Government Employees in Pondicherry**

1093. SHRI SUKOMAL SEN: Will the Minister of HOME AFFAIRS be pleased to state whether Government are aware of victimisation and prosecution of eleven office-bearers of the State Government Employees' Association of Union Territory of Pondicherry by the Pondicherry Administration for their taking part in the All India token strike on the 9th January, 1982 and if so, whether Government propose to ensure that such victimisation does not take place?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): As reported by the UT Government of Pondicherry ten Government servant belonging to various departments of the Administration were convicted for specific offences under sections 143 and 333 read with 149 of the Indian Penal Code by the Additional Assistant Sessions Judges, Pondicherry in Sessions Case No. 9/1982 on 22.12.1982. The Court has convicted and sentenced each of them to undergo simple imprisonment for one month and to pay a total fine of Rs. 150/- in default to